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**PART-IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**

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**NOTIFICATION**

The 27th September, 2022.

**No.LL(B).16/2006/172.**—The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2022 (Act No. 12 of 2022) is hereby published for general information.

**MEGHALAYA ACT NO. 12 OF 2022**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on the 23rd September, 2022.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th September, 2022.*

**THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT  
(AMENDMENT) ACT, 2022**

**An  
ACT**

to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006 (Meghalaya Act No. 4 of 2006).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-third Year of the Republic of India as follows:-

- Short title and Commencement.** 1. (1) This Act may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2022.
- (2) It shall come into force at once.
- Amendment of Section 4.** 2. In Section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, In sub-section (1), for clause (b), the following shall be substituted, namely:-
- “(b) to maintain fiscal deficit to an annual limit of 4% of GSDP during Fiscal Year 2022-23”.
- Repeal & Savings.** 3. (1) The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2022 (Ordinance No. 9 of 2022) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.

**M. M. SANGMA,**  
Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.